

(ग) से (ङ). प्रश्न नहीं होता ।

Employment cess

4897. SHRI N. K. SINHA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government propose to impose an Employment Cess to create employment opportunities for the unemployed; and

(b) if not, the steps Government propose to take for immediate solution of the problem ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR : (a) No.

(b) In this connection reference is invited to the statement laid on the Table of the House in reply to parts (a), (b), (c) & (d) of Starred Question No. 970 on 7-7-1971.

All India National Mineral Development Corporation Workers Federation

4898. SHRI M. M. HASHIM : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether all Unions under the National Mineral Development Corporation have formed themselves into an All-India National Mineral Development Corporation Workers Federation;

(b) if so, whether this Federation has been recognised;

(c) whether the Federation has sought full implementation of the Bhardwaj Committee recommendation; and

(d) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) The National Mineral Development Corporation have received a communication dated 21-6-1971 from the organisation entitled "All India National Mineral Development Corporation Workers Federation" about its formation at a conference held at Bailadila on 29th/30th May, 1971. Out of 10 unions functioning under the Corporation, the office-bearers of four unions have intimated to the management that they are affiliates of the Federation. Thus, all the unions under National Mineral Development Corporation are not members of the Federation.

(b) No, Sir.

(c) and (d). The Federation had raised the question of implementation of the recommendations of the Wage Structure Revision Committee of the Corporation. Final discussions are yet to be held between the management and all the trade unions together in this matter.

U. N. Secretary-General's appeal for More Help for Refugees from Bangla Desh

4899. SHRI S. M. KRISHNA :
SHRI RAMACHANDRAN
KADANNAPPALLI :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether United Nations Secretary-General, U. Thant has once again appealed to the world to provide aid generously to alleviate the sufferings of the people of East Bengal; and

(b) if so, the extent to which aid has been increased for the refugees as a result thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR)

(a) The Secretary-General of the United Nations, U Thant, issued two appeals—one on the 19th May and the other on 16th June, 1971. The first appeal was addressed to Governments, inter-governmental and non-governmental organisations as well as private sources to help, meet the urgent needs for humanitarian assistance to the refugees from East Pakistan in India. In the second appeal, the Secretary-General referred to organising of relief operations with the cooperation of Pakistan Government for the people in East Bengal and called upon Governments and other organisations to contribute in cash and kind to the humanitarian effort for assistance to the "people of East Pakistan" in East Pakistan itself. The Secretary-General stressed the point that the organisation of relief in East Pakistan was "a separate operation from the programme of assistance to refugees from East Pakistan in India, the two operations are related to the extent that as conditions in East Pakistan are improved, there will be a better possibility of arresting and reversing the flow of refugees."

(b) Does not arise.

Termination of Services of Workers of Foreign Oil Companies at Ernakulam

4900. **SHRI C. K. CHANDRAPPAN**

Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) whether some workers of the three private oil companies, Burmah Shell, ESSO and Caltex at Ernakulam had been removed from service by the employers according to 'Early Voluntary Retirement Scheme',

(b) if so, the number thereof,

(c) the opinion of Gokhale Commission of Enquiry on this question, and

(d) whether Government have implemented the recommendations of the said Commission of Enquiry?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR)

(a) to (b) The matter falls in the State-sphere. The Ministry of Labour have no information as to the exact number of workers removed from service under the 'Early Voluntary Retirement Scheme' by Foreign Oil Companies at Ernakulam. Although the Gokhale Commission has made no special recommendations about the workmen of the foreign oil companies at Ernakulam, some general recommendations on possible measures for ensuring greater job security in the foreign oil companies have, however, been made by the Commission. As these involved fresh legislation covering all industries, including the oil industry, certain proposals in this behalf have been circulated for comments to the various interests concerned. Comments from some are still awaited. Further action can be taken after the views of all concerned are available.

Setting up of an Explosives Factory at Hirakud in Orissa

4901 **SHRI DEVENDRA SATPATHY.**

Will the Minister of STEEL AND MINES be pleased to state

(a) whether Government are considering the establishment of an Explosive Factory in the Public Sector,

(b) whether there was a proposal for the location of an Explosive Factory at Hirakud in Orissa,

(c) whether Government are aware that some amount was spent in 1962-63 by the Government of Orissa on the construction of roads and buildings as per the decision of the Government of India, Ministry of Defence, for the location of the Factory at Hirakud, and